

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 250/TT/2024

- Subject : Petition for approval of transmission tariff for new T&D Elements, namely, 1) Burdwan GIS 2) 220 kV Parulia-Burdwan Transmission Line 3) 220 kV bay at Parulia Sub-station, and 4) Power Transformer (4th) at Durgapur Sub-station in Eastern Region under Sections 62(1) (b) and 79 (1) (d) of the Electricity Act, 2003 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 9(2), 10 (1) of Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
- Date of Hearing : **18.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Petitioner : Damodar Valley Corporation (DVC)
- Respondents : West Bengal State Electricity Distribution Company Limited (WBSEDCL) and Anr.
- Parties Present : Shri Venkatesh, Advocate, DVC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed for approval of the transmission tariff for new T&D Elements, namely, i) Burdwan GIS, ii) 220 kV Parulia-Burdwan Transmission Line, iii) 220 kV bay at Parulia Sub-station, and, iv) Power Transformer (4th) at Durgapur Sub-station in Eastern Region.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- (a) Issue notice to the Respondents.



(b) The Respondents to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

(c) The Petitioner to submit the following information on an affidavit within two weeks with a copy to the Respondents:

(i) The details of SCM/RPC approvals the purpose of construction of the transmission assets;

(ii) The status of work at the time of the Covid -19 Pandemic on 25.3.2020 and 1.4.2021 for all four assets;

(iii) Justification for the projected ACE along with liability flow statement, cost over-run of Asset-3, and time over-run for Asset-2 with supporting documents;

(iv) The details of land compensation, statutory clearance, etc., and other expenditures considered under IEDC for all four assets, along with the justification;

(v) Information regarding the mismatch between the capital cost as on 31.3.2024 and project completion cost for the different transmission assets covered in the instant Petition;

(vi) The detailed justification in respect of time over-run in awarding the work orders after issuance of sanction orders for all four assets;

(vii) The details of the Investment Approval, SCOD of the transmission assets, and Auditor's Certificate, clearly indicating Hard Cost, IDC, and IEDC as well as element-wise details, i.e., land, building, transmission line, Sub-station, communication system, and capital cost as on the COD;

(viii) Documents in support of COD, i.e., Trial Run Certificate and COD Certificate for 7 Nos., 220 kV Bays as per the scope of work for Asset-1;

(ix) Revised IDC computations for Assets-2 and 4, since there is a mismatch with the IDC cost included in Form 5. Also, the statement showing the calculation of IDC (actual and notional, if any) and its status of discharge up to the COD and thereafter for all the assets to be prepared asset-wise. Provide the documents in support of the drawl of the loan with date and amount, rate of interest, and repayment schedule for all the assets covered in the Petition;

(x) Detailed element-wise break-up of IEDC amount for each asset in Form-12A separately. The capital cost of land compensation and statutory

clearance cost were included in IEDC and need to be rectified. Provide the revised relevant Forms, i.e., Form-5, Form-12A, etc.;

(xi) Duly filled-in Form-6 (Financial Package up to COD) showing debt and equity for all the assets, Form-9C for each asset separately, Form-13 with clear details of Initial Spares capitalized in the cost;

(xii) Copies of the approved RCE for Assets-2 and 3; and

(xiii) The details of liquidated damages recovered from the contractor by the Petitioner, if any.

3. The matter will be listed for the hearing on **23.1.2025**.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)